

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D" NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND SHRI K.N. CHARY, JUDICIAL MEMBER**

आ.अ.सं./I.T.A No.6702/Del/2019

निर्धारणवर्ष/Assessment Year: 2013-14

Ravi Kant Sharma C-45, Mall Road, Near Riviera Apartment, New Delhi.	बनाम Vs.	ACIT Central Circle 26, New Delhi.
PAN No. AAZPS4374A		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

Assessee by	Sh. Rajesh Malhotra, CA
Revenue by	Sh. M. Barnwal, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	17.03.2021
उद्घोषणाकीतारीख/Pronouncement on	17.03.2021

आदेश /ORDER

PER G.S. PANNU, V.P.

This appeal is filed by the assessee against the order dated 25.06.2019 passed by CIT(A), New Delhi for AY 2013-14.

2. Before us, the Ld. AR submitted that the assessee has moved an application to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSVS) Act, 2020 and has filed Declaration Form No. 1 & 2 and received Form No. 3 (attached herewith).

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal

for reinstatement of this appeal and the Tribunal shall consider the same.
The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court in presence of both the parties on
this 17th day of March, 2021.

**Sd/-
(K.N. CHARY)
JUDICIAL MEMBER**

**Sd/-
(G.S. PANNU)
VICE PRESIDENT**

Dated: 17.03.2021
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard
file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi